

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.143 of 1996

Friday, this the 2nd February, 1996.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

R Prasannakumaran Nair, S/o P Raghavan Nair,
Inspector of Income Tax,
Investigation Circle- II,
Division- I, Cochin- 18. Applicant

By Advocate Mr N Unnikrishnan.

Vs

- 1 Union of India represented by
the Secretary to Government,
Ministry of Finance, Central Board
of Direct Taxes, New Delhi.
- 2 The Chief Commissioner of Income Tax,
Central Revenue Building,
I S Press Road, Cochin -18..
- 3 Shri Sajjive B.,
Inspector of Income Tax,
Office of the Commissioner of Income Tax,
Aayakkar Bhavan, Kawdiar,
Thiruvananthapuram.
- 4 Smt. S Visalakshy, Inspector of Income Tax,
Office of the Senior Authorised
Representative, Income Tax Appellate Tribunal,
Warriam Road, Cochin- 16.
- 5 Shri K Achuthankutty, Inspector of Income Tax,
Office of the Assistant Commissioner of
Income Tax, Palakkad. Respondents

By Advocate Mr James J. Nedumpara for Addl.CGSC (R1 & 2)

The application having been heard on 2nd February 1996,
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a declaration that his ranking
in the Seniority List is liable to be fixed in terms
of A- 1. According to him the department has consistently

ignored his claim for seniority and that may cause him irreparable damage. He submits further that promotions are likely to be made to the post of Income Tax Officers very soon and that he may not get a chance for promotion in near future.

2 Learned Standing Counsel submitted that the case of applicant put forward in A-9 representation will be considered and speaking orders passed thereon within one month from today. We record the submission. If it is unavoidable, respondents 1 and 2 may make promotions to the post of Income Tax Officers, but the promotions will be purely provisional and the promotees will be accordingly informed.

3 Original application is disposed of as aforesaid. No costs.

Dated the 2nd February, 1996.


P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)

VICE CHAIRMAN

LIST OF ANNEXURES

1. Annexure A1: True copy of order C.No.2(2)/Estt/88 dated 19.8.1988 issued by the Commissioner of Income-tax (Dr. M. P. (Dr. N.R. Sivaswamy).
 2. Annexure A9: True copy of representation dated 9.5.1994 submitted by the applicant before the Chief Commissioner of Income-tax, Kerala, Cochin (2nd respondent).
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